GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 2308

TO BE ANSWERED ON THE 23RD MARCH, 2022/ CHAITRA 2, 1944 (SAKA)

ILLEGAL OCCUPATION OF ACCOMMODATION IN NDMC

2308# SHRI VISHAMBHAR PRASAD NISHAD:

SMT. CHHAYA VERMA:

SHRI RAM NATH THAKUR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that officials working on deputation in New Delhi Municipal Council (NDMC) are illegally occupying the allotted

accommodation even after being relieved from NDMC; and

(b) the number of officials who have illegally occupied the

accommodations?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI NITYANAND RAI)

(a) and (b): The New Delhi Municipal Council(NDMC) has prescribed

rules/regulations regarding allotment of accommodation to its employees,

including those appointed on deputation. Whenever the instances of

violation of these regulations come to light, action is taken appropriately

as per the regulations. The NDMC has informed that two such cases have

come to light.
